

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cont. Case (Civil) No. 496 of 2018

Amulya Ratna Dwivedi.

... ..Petitioner

-Versus-

The State of Jharkhand & Ors

... ..Opp. Parties

CORAM: THE HON'BLE MR. JUSTICE DR. S.N.PATHAK

(Through: Video Conferencing)

For the Petitioner : Mr. Amit Kumar Tiwari, Advocate.

For the State : A.C. to A.A.G.

06/14.09.2020

In view of outbreak of COVID-19 pandemic, case has been taken up through Video Conferencing. Concerned lawyers have no objection with regard to the proceeding, which has been held through Video Conferencing today at 10:30 A.M. onwards. They have no complaint in respect to the audio and video clarity and quality.

Mr. Amit Tiwari, learned Counsel for the petitioner submits that in compliance of the Court's order the State has come out with a notification but surprisingly Court's order has not been complied with in *toto*.

However, show-cause has been filed. In paragraph No.11 of the show-cause it has been stated that the order of the Court has been fully complied with.

In view of the compliance report, no case of contempt is made out and the same is hereby dropped.

Accordingly, this Contempt Application is disposed of.

However, petitioner is at liberty to challenge the same if at all aggrieved.

(Dr. S.N. Pathak, J.)

P.K.S.